

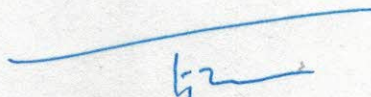
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOLO METALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Solo Metals Private Limited
2.	Date of incorporation of corporate debtor	April 07, 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC067306
5.	Address of the registered office and principal office (if any) of corporate debtor	PU-108, Pitampura Delhi - 110034 India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order - December 17, 2019 Date of Receipt of order - December 24, 2019
7.	Estimated date of closure of insolvency resolution process	June 13, 2020 (180 days from December 17, 2019) i.e. Date of order
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Tarun Jaggi Registration Number: IBBI/IPA-001/IP-P00113/2017-18/10220
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A-1/292, GF, Janak Puri, New Delhi-110058, India Email: tarunjaggi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A-1/292, GF, Janak Puri, New Delhi-110058, India Email: Solometal-CIRP@gmail.com
11.	Last date for submission of claims	January 06, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link – https://www.ibbi.gov.in/home/downloads b) Physical Address - Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Solo Metals Private Limited** on **December 17, 2019**.

The creditors of **Solo Metals Private Limited**, are hereby called upon to submit their claims with proof on or before **January 06, 2020** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Mr. Tarun Jaggi

IBBI/IPA-001/IP-P00113/2017-18/10220

Date and Place: New Delhi, December 25, 2019